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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

IA 149/2017 & IA 150/2017 <sup>In</sup> C.P. No. 30/66/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2017**

Name of the Company: Astron Paper & Board Mill Ltd.

Section of the Companies Act: Section 66 of the Companies Act, 1956

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1.	Ravi Kapoor	PCe	Astron Paper & Board Mill Ltd	Ravi Kapoor
2.				

**ORDER**

Learned PCS Mr. Ravi Kapoor present for Petitioner.

Heard Learned PCS for petitioner.

Petitioner filed IA 149/2017 seeking permission to withdraw CP 30/2017 which is filed for reduction of share capital of the company.

The application is supported by resolution passed by shareholders in EOGM held on 29.04.2017. It is contended by the Learned PCS there is no provision in the Companies Act or any Rule in the National Company Law Tribunal (Procedure for reduction of share capital of company) Rules, 2016 which prevents the Company from withdrawing the petition for reduction of share capital.

For the reasons mentioned in the affidavit in IA 149/2017, petitioner is permitted to withdraw CP no. 30/2017.

IA 150/2017 is dismissed as infructuous.

CP no. 30/2017 is dismissed as withdrawn.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 4th day of July, 2017.